

REPORT OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION re. ACQUISITION OF CERTAIN EQUITY SHARES OF M/s MALWA SUGAR MILLS CO. LTD. BY MIS. K. C. THAPAR AND BROS. LTD.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS (SHRI B. SHAN-KARANAND): On behalf of Shri Bedabrata Barua, I beg to lay on the Table a copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 23(6) of the Monopolies and Restrictive Trade Practices Act, 1969, on the proposal of M/s. Karam Chand Thapar and Bros. (Coal Sales) Limited for acquisition of certain equity shares of M/s. Malwa Sugar Mills Company Ltd. and the order dated the 30th July, 1973 of the Central Government thereon, under section 62 of the said Act. [*Placed in Library. See No. LT-8834/74.*]

ANNUAL REPORT OF POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH FOR 1973-74. AND NOTIFICATIONS UNDER HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

SHRI B. SHANKARANAND: On behalf of Shri A. K. M. Ishaque, I lay on the Table:—

1. A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1973-74, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [*Placed in Library. See No. LT-8835/74.*]

2. A copy each of the following Notifications (Hindi and English versions) issued under the Homoeopathy Central Council Act, 1973:—

- (i) S.O. 460(E), published in Gazette of India dated the 30th July, 1974.

(ii) S.O. 469(E), published in Gazette of India dated the 2nd August, 1974.

(iii) S.O. 482(E), published in Gazette of India dated the 6th August, 1974. [*Placed in Library. See No. LT-8836/74.*]

REVIEW AND ANNUAL REPORT OF INDO-BURMA PETROLEUM CO. LTD. FOR 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indo-Burma Petroleum Company Ltd. Calcutta, for the year 1973.
- (ii) Annual Report of the Indo-Burma Petroleum Co. Ltd. Calcutta for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-8837/74.*]

REPORT ON POLICE FIRING AT VILLAGE PARTHAMPURAI, DISTT. BARODA AND MEMORANDUM OF ACTION TAKEN THEREON

SHRI OM MEHTA: On behalf of Shri F. H. Mohsin, I beg to lay on the Table a copy each of the following documents (Hindi version) under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952 read with clause (c) (iii) of the Proclamation under the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

- (i) Report on the police firing at village Parthampura. Distt.

[Shri Om Mehta]

Baroda on the 14th August, 1972.

- (ii) Memorandum of Action taken on the Report. [Placed in Library. See No. C-8838/74].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

SHRI PRABHUDAS PATEL: I beg to lay on the Table a copy of Notification No. G.S.R. 684(E), (Hindi and English versions) published in Gazette of India dated the 9th December, 1974

under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8839/74].

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC. GIVEN DURING VARIOUS SESSIONS OF LOK SABHA

SHRI B. SHANKARANAND: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

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|-------------------------|-----------|----------|----------|-------|
| (i) Statement No. XXVI | | Eleventh | Session, | 1970. |
| (ii) Statement No. XXXI | | Twelfth | Session, | 1970. |

Fifth Lok Sabha

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|---------------------------|-----------|----------|----------|-------|
| (iii) Statement No. XXXIV | | Second | Session, | 1971. |
| (iv) Statement No. XXV | | Fourth | Session, | 1972. |
| (v) Statement No. XVII | | Fifth | Session, | 1972. |
| (vi) Statement No. XV | | Sixth | Session, | 1972. |
| (vii) Statement No. XVIII | | Seventh | Session, | 1973. |
| (viii) Statement No. XII | | Eighth | Session, | 1973. |
| (ix) Statement No. X | | Ninth | Session, | 1973. |
| (x) Statement No. XI | | Tenth | Session, | 1974. |
| (xi) Statement No. IV | | Eleventh | Session | 1974. |
| (xii) Statement No. I | | Twelfth | Session, | 1974. |

[Placed in Library, See No. LT-8840/74].

REVIEW AND ANNUAL REPORT OF MANGANESE ORE (INDIA) LTD., NAGPUR FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): On behalf of Shri Sukhdev Prasad, I beg to lay on the Table a copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Manganese Ore (India) Ltd., Nagpur for the year 1972-73
- (ii) Annual Report of the Manganese Ore (India) Ltd., Nagpur, for the year 1972-73 along with the Audited Accounts